## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

Mention

C.P.No. 134/KB/2014 IA-85/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th May, 2017, 10.30 A.M.

Name of the Company		Sushil Kumar Agarwal & Anr.		
		-Vs-		
		Eskag Pharma Pvt. Ltd. & Ors.		
Under Section		397/398		
SI.		nation of Authorized	Appearing on behalf of	Signature with
No.	Representative (IN CAPITAL LETTERS)			date
	He Vikas & Mr. Akif 9 Mr. Niladi		vocales for Petitioners	30/05/201
1-	Mo- Jiann	Sala Advoca	li for Respondent	- Sish Co
		1		30/5/2017

## ORDER

Ld. Counsels for the petitioners and the respondents are present.

In this case parties are requested to comply with the earlier orders wherein it has been clearly indicated that necessary payment to the auditor firm may be made and the parties are to share equally among themselves for carrying out valuation etc. At this juncture any

other order will further delay the final decision of the issue. Both the parties are directed to make the payment to the auditor firm within 15 days failing which action shall be taken against the defaulting party.

(S. Vijayaraghavan) Member (T) (Vijai Pratap Singh) Member (J)